

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 10267- JK (LD) of 2025**

**DATED: - 20 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 20.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



**Annexure to the Government Order No. 10267- JK (LD) of 2025 dated 20.08.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	Case FIR No. 21/2023 of P/S Zainapora u/s 8/15 of NDPS Act, titled UT of J&K V/S Gulzar Ahmad Dar.	<b>Sh. Waseem Hamdani, SDPO Zainpora.</b>
2	Case FIR No. 48/2023 P/S Lalpora offence u/s 363, 376 IPC and 3/4 POCSO.	<b>Mr. Javaid Ahmad Lone, DySP P/C Lalpora.</b>
3	Case FIR No. 93/2024 u/s 8/22/29/27-A NDPS Act.	<b>Sh. Mohammad Yousuf Mir, SDPO P/S Litter.</b>
4	Case FIR No. 12/2024 u/s 8/21 NDPS Act P/S Kakapora in bail titled UT of J&K Vs Irfan Ayoub Khan	<b>Sh. Raju Raina KPS, SDPO P/S Kakapora.</b>
5	Case FIR No. 66/2025 P/S Pulwama offence u/s 137(2) BNS, 84JJ Act, 3/4 16/17 POCSO Act.	<b>Mr. Mohd Nawaz, JKPS, DySP Headquarter Pulwama.</b>
6	Bail titled UT of J&K V/S Mohammad Waseem Nazar and Ors.	<b>Sh Mohd Rafee Rather, DySP Headquarters Kupwara P/S Kupwara.</b>
7	FIR No. 21/2022 u/s 17, 18, 23, 39 ULA (P) Act, 7/25 A Act of P/S Tral titled UT of J&K V/S Waris Bashir and Ors.	<b>Sh. Rajesh Kumar, SDPO Tral.</b>
8	Case FIR No. 237/2017 u/s 16 UAPA U/S 307 RPC 7/27 A Act P/S Shopian	<b>Sh. Imtiyaz Ahmad DySP Hqrs Shopian.</b>
9	Case FIR No. 100/2024 of P/S Doda U/S 363/376 IPC & 4 POCSO Act titled Waseem Ahmed Vs UT of J&K.	<b>Sh. Ajay Anand, Dy. SP, Headquarters Doda.</b>
10	WP(C) titled UT of J&K and Ors. Vs. Rajeev Thappa and others.	<b>Mr. Yogesh Bamba, Sr. PO, Prosecution HQ.</b>
11	TA No. 180/2025 arisen out of SWP No. 2198/2015 titled Durga Parsad Vs. State of J&K nad others.	<b>Sh. Sumit Sharma, DySP HQ Samba, JKPS-185679.</b>

 